

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 209
IB-1929/ND/2019

IN THE MATTER OF:

M/s. AVJ Developers India Pvt. Ltd.

...PETITIONER

Vs.

M/s. RIO Height Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 05.02.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Abhishek Anand, Mr. Rahul Adlakha, Advocates.

For the Respondent/Corporate-debtor :Mr. Vidit Gupta, Advocate.

ORDER

Heard the submissions made by the Learned Counsel for the Financial-creditor and submitted that delay condonation application has been filed. Registry may check the same and put for hearing and order on the next date of hearing. The Learned Counsel for the Corporate-debtor is also present at the time of virtual hearing of the matter. Matter is adjourned to **11.03.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)